

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )  
(Chennai Circuit Bench)**

**Appeal no.5 of 2013 &  
IA No. 17 of 2013**

**Dated : 7<sup>th</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of**

**Andhra Pradesh Ferro Alloys Producers  
Association Ltd. & Ors.**

**...Appellant(s)**

**Versus**

**Andhra Pradesh Electricity Regulatory Commission  
& Ors.**

**...Respondent(s)**

**Counsel for the Appellant(s) : Mr.Shridhar Prabhu  
Mr. M. Ravi**

**Counsel for the Respondent (s) : Mr. G.V. Brahmananda Rao**

**ORDER**

We have heard the Learned Counsel for the Appellant. The Learned Counsel for the Appellant is directed to file written submissions on or before 10.04.2013 after serving copy on the other side.

While going through the impugned order, we feel that some clarifications are required on several aspects from the Respondent – 'Commission'. Therefore, the Respondent – 'Commission' is directed to represent the matter through its Learned Counsel so that we can get a clarification from the Commission.

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Post the matter for further hearing **22.04.2013 at Chennai Circuit Bench.**

In the meantime, pleadings be completed in Appeal no. 58 of 2013.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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